

28

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**




C.P. No. 15/98/NCLT/AHM/2018

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018**

Name of the Company: Loganmoy Limited Matheson Trust Co. (BVI) Ltd
V/s.
Safeco Hygiene Films Pvt Ltd. & Anr.

Section of the Companies Act: Section 98 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK Y JASANI	ADVOCATE	PETITIONER	
2.	PAVAN S. GODIAWALA	Advocate	Respondent +	
3.	ISHAN P. SHAH	Advocate		
4.	NAVIN PAHWA WITH RITU SHAH	SR. ADV ADV.	Petitioner	

ORDER

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah with Learned Advocate Mr. Pratik Jasani present for Applicant. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishaan Shah present for Respondent no. 1.

Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishaan Shah filed Vakalatnama for Respondent no. 1.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Learned Counsel for petitioner represented that with a view to defeat the right of petitioner to call for EOGM under sub section 4 of section 100 of Companies Act, 2013 Respondents are going to hold EOGM on 05.02.2018 with modified agenda to suit to their convenience.

Learned Counsel for Respondent represented that basing on the joint venture agreement the agenda proposed by the requisitionists has been modified.

In case Respondents were asked not to hold EOGM on 05.02.2018 there is possibility of petitioners holding EOGM as per their requisition.

Hence, in order to maintain balance of convenience it is just to direct the Respondents not to hold EOGM on 05.02.2018 with^{out} obtaining orders from this Court and similarly petitioner shall not hold EOGM as per their requisition without obtaining leave of this Court.

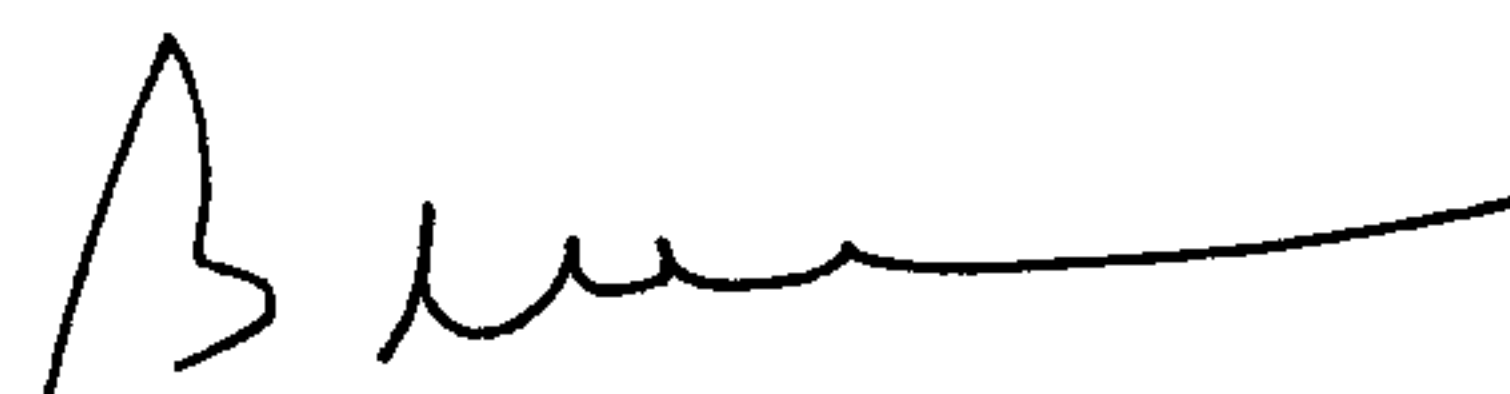
Respondents shall file their reply within two weeks serving copy in advance to other side.

Petitioner shall file rejoinder, if any, within three days thereafter.

List the matter on 22.02.2018 for hearing on interim reliefs regarding conduct of EOGM.



MANORAMA KUMARI
MEMBER JUDICIAL



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.